

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 18/GT/2021

Subject : Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff in respect of Uri-II Power.

Petitioner : NHPC Limited.

Respondents : PSPCL and 11 others.

Date of Hearing : **6.12.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC
Shri Mohd. Faruque, NHPC
Shri Piyush Kumar, NHPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made brief oral submissions in the matter. He also submitted that since pleadings are complete, the Commission may reserve its order in the matter. None appeared on behalf of the Respondents.

2. The Commission, however, directed the Petitioner to submit following additional information, on or before **27.1.2023**, after serving copy to the Respondents:

- (i) Clarify/specify the subclauses of Regulation 25(2) under which the items are claimed; and
- (ii) Documentary evidence for the items claimed under Regulation 26(1)(d);

3. The Respondents are permitted to file their replies on or before **21.2.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **17.3.2023**. The parties shall complete their written submissions, if any, within the due dates mentioned and no extension of time shall be granted for any reason.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

